

mission during 1966 so far with qualifications and scales of pay;

(b) the number of candidates who applied for them and the number out of them finally selected and posted during the said period; and

(c) the number out of them belonging to Scheduled Castes and Scheduled Tribes?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) to (c). A statement is laid on the Table of the House. [Placed in Library. See No. LT-6743/66.]

Confirmation of Employees in Punjab

1958. **Shri Gulshan:** Will the Minister of Home Affairs be pleased to state:

(a) whether there is any Department in Punjab in which almost all the employees are not confirmed; and

(b) if so, the name of Department, its strength both officers and subordinates, and the total expenditure of that Department?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). The information is being collected from the State Government and will be laid on the Table of the Lok Sabha as soon as possible.

Conference of Heads of Public Undertakings

1959. **Shri Priya Gupta:** Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether a Conference of heads of Public Undertakings was held in July, 1966, and if so, the names of the Public Undertakings which were invited and of those which were represented at the Conference;

(b) the main subjects discussed therein and the decisions taken and whether organised labour would be consulted; and

(c) how Government propose to implement these decisions including the one on Joint Management Councils?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):

(a) The 5th Meeting of the Heads of Public Sector Undertakings was held in New Delhi on July 27, 1966. A list of Public sector undertakings invited and represented at the Meeting is laid on the Table of the House (Appendix I). [Placed in Library. See No. LT-6744/66.]

(b) and (c). A list of the items on the Agenda of the Meeting is also laid on the Table of the House. (Appendix II). [Placed in Library. See No. LT-6744/66.] The meeting was not intended to take any decisions on behalf of Government. It was intended to enable exchange of views on the subjects on the agenda. The views of organised labour are taken into account in arriving at Government's decisions on the subjects. Government's decisions on the subjects, including Joint Management Councils would be implemented in consultation, wherever necessary, with the various interests concerned, including the workers' organisations.

डाक और तार अधिनियम

1960. श्री अंकार लाल बेरवा :
क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या डाक तथा तार अधिनियम 1938 में संशोधन करने का सरकार का विचार है ; और

(ख) यदि हां, तो इस प्रस्ताव की मुख्य बातें क्या हैं ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य सचिव (श्री जगन्नाथ राव) : (क) विधि आयोग ने सरकारी आदेशों के अन्तर्गत 1898 के भारतीय डाकघर अधिनियम के